

**Production and Requirements of  
Controlled Cloth**

527. SHRI Y. ESWARA REDDY:  
Will the Minister of COMMERCE be pleased to state the present ratio of production of the controlled cloth to the requirements thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):  
Production of controlled cloth is meant to meet, by and large, the cloth requirements of weaker sections of the population. At the same time their requirements are not confined only to controlled varieties as consumption pattern covers art silk fabrics, blend-fabrics and hosiery goods. The current levels of production of controlled cloth appear adequate to meet the requirements of weaker section of the population for controlled varieties of cloth.

**S.T.C.'s Contract with Saudi Arabia**

528. SHRI HARI SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether a contract has been signed recently by the State Trading Corporation of India with Saudi Arabia for the supply of sheep; and

(b) if so, through which agency and from where these sheep will be purchased for export to Saudi Arabia?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):  
(a) Yes, Sir

(b) Purchases for export will be made by Associate Suppliers of S.T.C. Major part of the purchases will be made from Rajasthan through the good Wool, Government of Rajasthan. The offices of the Directorate of Sheep and remaining purchases will be effected by the Associate Suppliers from Madhya Pradesh and Gujarat.

**Imported Liquor stocks with Clubs in  
Delhi**

529. SHRI HARI SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the anti-smuggling branch of the Customs Department sealed the stocks of imported liquor with all clubs in Delhi on the 23rd January, 1976; and

(b) if so, the names of those clubs and what action Government have taken against them?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). On 23rd January, 1976 the Anti-Smuggling Unit of the Delhi Collectorate visited Press Club of India and Delhi Flying Club, New Delhi, and sealed their stock of imported liquor. Other clubs in Delhi which had been visited on other dates in January, 1976 were dealt with similarly. The clubs had not filed declarations with the Department in respect of the imported liquor and had not maintained prescribed records as required under Section 11-C and 11-E respectively, of the Customs Act, 1962 rendering the liquor liable to confiscation and the clubs to penalties under the Customs Act. The liquor was confiscated and fines in lieu of confiscation were imposed, as provided by the Act.

**Payment of Dearness Allowance to  
Pensioners**

530. SHRI S. M. BANERJEE:  
SHRI VASANT SATHE:

Will the Minister of FINANCE be pleased to state:

(a) whether some more instalments of dearness allowance have been sanctioned to the pensioners;

(b) if not, the reasons for this abnormal delay; and

(c) when a final decision is likely to be taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c) Three instalments of relief have already been sanctioned to pensioners on account of increase in cost of living. The question of giving them further relief is under the consideration of Government.

**Decision to take over Laxmi Rattan Cotton Mills and Atherton West Mills in Kanpur**

531 SHRI S M BANERJEE  
SHRI MOHAMMAD ISMAIL

Will the Minister of COMMERCE be pleased to state

(a) what further action has been taken to take over Laxmi Rattan Cotton Mills and Atherton West Mills in Kanpur

(b) whether a final decision has been taken, and

(c) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) to (c) Central Government have detailed consultations with the State Government and the Bankers of Laxmi Rattan Cotton Mills and Atherton West Cotton Mills at Kanpur with a view to organising arrangements for their reopening. Considerable amount of finances and effective arrangements for administrative and managerial requirements are needed, finalisation of which is taking time. Government is

giving earnest attention how best to organise the requirements for the reopening of the mills at the earliest.

**Willingness of European tanners and leather manufacturers to collaborate with India**

532 SHRI S M BANERJEE  
SHRI M KALYANASUN-  
DARAM

Will the Minister of COMMERCE be pleased to state

(a) whether the tanners and leather manufacturers from European countries are willing to collaborate with India for a new leather export programme, and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b) The EEC Delegations which visited India recently explored such possibilities of collaboration with Indian Leather interests. The delegates on their return would present their assessment report to their confederations. Developments will be known only thereafter.

**Export levy on Jute Goods**

533 SHRI S M BANERJEE: Will the Minister of COMMERCE be pleased to state

(a) whether Government have decided to abolish export levy on Jute goods,

(b) if so, the facts thereof and

(c) how far would this help the jute industry?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) and (b). Government have abo-